

Serial No. 957200
As per Register of Notary

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-110-

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 15/2020/EZ

Jaba Mukherjee

... Applicant

Versus

State of West Bengal & Others

... Respondents

REPORT IN THE FORM OF AN AFFIDAVIT

ON BEHALF OF THE RESPONDENT, KHARAGPUR MUNICIPALITY

Most respectfully Sheweth:

I, Dr. Sutanuka Santra, wife of Chandan Maity, aged about 34 years, by faith- Hindu, by occupation- Health Officer, Kharagpur Municipality, residing at Village Chakkeshi, PO. Sankoa, PS. Kharagur, District- Paschim Medinipur, Pin - 721301, do hereby solemnly declare and say as follows:-

1. That I am the Health Officer of Kharagpur Municipality and I look after this case and as such I am well acquainted with the facts and circumstances of the case. I am competent to affirm this affidavit on behalf of Kharagpur Municipality.

2. That this affidavit is being affirmed pursuant to the order of the Hon'ble National Green Tribunal, Principal Bench, New Delhi dated 31.07.2020.



14 OCT 2020

3. That pursuant to the aforesaid order dated 31.07.2020 the action taken report is annexed herewith and marked to the letter 'A-1'.

4. That Kharagpur Municipality is bound to carry out any order which will be passed by the Hon'ble Tribunal and shall take effective measures to avoid any nuisance or pollution and it is further stated that all dumping of garbage work has been totally stopped over the place in question.



Sutanuka Santra
DEPONENT 14.10.2020

VERIFICATION

Verified at Kolkata by the deponent above named on this the day of October, 2020 and say that the contents of this affidavit made in paragraph No. 1 is true to my knowledge and those made in paragraph No. 2 are my respectful submission before this Hon'ble Tribunal.

Identified by me
Advocate
roll No. WB-319/2020

Solemnly Affirmed & Declared on the Identification by the LD. Advocate

Sutanuka Santra
DEPONENT 14.10.2020



Before me
ABDUL HAMID MOLLA
Notary, Govt. of India
Regd. No.-9380/2011
High Court, Calcutta

14 OCT 2020



**“Action Plan for Management of Municipal Solid
Waste of
KHARAGPUR MUNICIPALITY”**

[In Compliance with Hon’ble National Green
Tribunal Order dated 31.07.2020 in the
matter of OA No. 15/2020/EZ, Jaba
Mukherjee Vs. State of West Bengal &
Others.]



INTRODUCTION

As per West Bengal Municipal Corporation Act 2006 removing solid waste is an obligatory function of the Municipal Authority. State Urban Development Agency (SUDA), Government of West Bengal has decided to prepare specific micro-plan cum action plan for each Urban Local Body(ULB) of the state and assist the ULBs by providing handholding support for execution of the plan. Accordingly, proposal was sought from different agencies to conduct micro-planning for management of Municipal Solid Waste Management (MSWM) and to provide handholding support for one year after launching the project. SIGMA Foundation, a 'not for profit' organization was selected to prepare the DPR and providing handholding support for Kharagpur Municipality. Accordingly, an MOU was signed between SUDA, Government of West Bengal and SIGMA Foundation on the 16/12/019.

The scope of work, as per the Work Order, broadly covers assessment of the quantum and nature of waste, existing system of SWM, micro-planning for door- to-door collection of waste from every Household (HH), every Non-Residential Premises (NRPs) in a segregated manner and important public places, transportation of the waste, processing of waste including location of suitable land for establishment of processing plants for both wet and dry waste, proposing suitable Land Fill Site (SLF), examination of existing dumping grounds, suggestion of viable business models for recycling waste, strengthening administrative arrangement for efficient management of MIS and IEC activities at various level for behavioral change.

DIRECTION OF HON'BLE NGT

Hon'ble NGT in OA No 15 of 2020(EZ) (Jaba Mukherjee Vs. State of West Bengal and Ors.) on 31st July, 2020 directed the Kharagpur Municipality to submit an action plan for dealing with the Solid Waste / Garbage dumped at site in question including the legacy waste accumulated there. The action plan which shall include timeline for each of the aspect shall be filled within 30days from hence.

WASTE ESTIMATION

Waste was collected from sampled HHs for survey successive days and the same was



weighed to know the total and per capita quantum of waste generated from each category. Waste from sample Non Residential Premises (NRPs) were collected on two consecutive days including a holiday for estimation of per unit and total waste generation based on estimated number of NRPs of different categories were calculated. In order to determine the per day waste generation in Kharagpur Municipality, street seeping and migratory waste were also added to the HH and NRP waste. Total waste generation of Kharagpur Municipality has been worked table below.

Type of Premises	Total Waste (MT/day)	Wet Waste (MT/day)	Dry Waste (MT/day)
HHs	81.3	60.9	20.4
NRPs	33.3	26.6	6.7
Total	114.6	87.5	27.1

PROPOSED SYSTEM OF SWMS

The system is based on segregation of waste for which the HHs as well as other NRPs will be provided with two separate bins for collection of biodegradable (wet waste) and non-biodegradable waste (dry waste). Bins will also be placed in important public places. The collections proposed to be done using both pedal tricycle vans and Auto tippers.

It is proposed to have bio-methanation of the wet waste in a Processing Units (PUs) and sorting of the dry waste for recovering recyclable materials by establishing Material Recovery Facilities (MRFs). It is preferable to establish the MRF at the same location as the PU since it will be convenient for transportation.

LEGACY WASTE MANAGEMENT

NIT has been floated and the contract awarded to Bio-mining agency. In respect of the tender a letter of intent has been issued by Kolkata Metropolitan Development Authority in favour of M/s. Aakanksha Enterprises, New Delhi for Bio-mining of legacy waste and land reclamation of dumped site at Hiradihi utilizing scientific method located within Kharagpur Municipality, Paschim Medinipur District, West Bengal on turnkey basis and that agency got administrative approval of the Urban Development and Municipal Affairs Department, Govt. of West Bengal in reference of GO2021001350UM dated 24.09.2020. The representatives of



Kolkata Metropolitan Development Authority and M/s. Aakanksha Enterprises has also visited the spot. Bio-mining at the trenching ground site at Hiradihi will commence from 1st Week of November, 2020 and completed by November 2020.

ACTION PLAN IN DIFFERENT STAGES OF PROJECT.

Our municipal body has prepared action plan after assessing the status of waste generation and its composition. Local body would work-out requirement of tools and equipment to ensure proper; segregation, storage; transportation, processing and disposal of waste. This plan will meet the provisions as per Municipal Solid Wastes (Management and Handling) Rules, 20

Activities	Action points	Likely Procedures / Requirements	Time-frame
DPR	Prepare a detailed project report (DPR) management of MSW in accordance with MSW Rules to cover; (i) waste segregation (ii) Collection (iii) Storage (iv) Transportation (v) Proceeding; and (vi) Disposal DPR could be prepared by an agency named Sigma and the draft of DPR has been submitted for verification.	As per guidance of State Urban Development Agency (SUDA)	Two months
Survey/ Assessment	Our municipality along with agency named Sigma has started the survey and assessment of quality of MSW generation and its composition before identification of processing technology for MSW management.	As per guidance of State Urban Development Agency (SUDA)	Four months
Collection of waste	Making arrangements for collection of waste to cover; <ul style="list-style-type: none"> • House-to-house collection • Slums and squatters • Commercial areas • Industrial areas • Horticultural waste from parks, etc. • Construction and demolition waste • Office complexes • Slaughterhouses, vegetable markets 	By engaging NGOs/ Agencies as per guidance of State Urban Development Agency (SUDA)	6 months



Segregation of waste	<p>- Mass awareness programmes for segregation of waste at;</p> <ul style="list-style-type: none">• At school level• At residential level• At market/commercial areas <p><i>Through :</i></p> <ul style="list-style-type: none">• Pamphlet in different language e.g. Bengali, Hindi, Alchiki, English distributed amongst the nearby villagers.• Interaction• Hoarding/newspaper/ local cable network, etc. <p>- Door - to - door collection of segregated waste followed by recycling/ utilization by appropriate environment friendly manner.</p>	Through Institutions/ NGOs or Govt Departments as per guidance of SUDA. In respect of awareness programme amongst the nearby villagers regarding the dumping of waste at Hiradihi and the lack of progress in processing of the legacy waste, an awareness programme was held on to educate the tribal village about the waste processing facilities, related results and the potential to generated employment for the local population. Along with a presentation by Sub-Divisional Administration, a speech was also made by the HOD of the Municipa Engineering Department, IIT KGP.	6 months
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Processing of waste	<ul style="list-style-type: none"> i) Formulation of State level plan/ policy and action plan for setting up of facilities. ii) Drafting terms for seeking private entrepreneurship to set up facilities. iii) Constitution of State level Technology Advisory Group to assist local bodies in evaluation of tenders, selection of technologies, etc. iv) Local bodies to initiate tendering procedures, follow up to set up requisite processing plants. Local bodies to save expenditure on waste processing and disposal by encouraging private entrepreneur to set up such facilities. 	Site selection has already been completed and other remaining process would be done as per guidance of SUDA	12 months
Disposal of waste	<p>Existing site</p> <ul style="list-style-type: none"> (i) Improvement in existing sites to include; provision of fencing entry gate, office-cum- record room, building of approach including internal roads, Installation of weigh bridges/ or making alternate arrangements and other provisions as specified under the Rules. ii) Operation of landfills following the provisions (18)-(21) and (22) of the Rules. iii) Provisions for monitoring of pollution (water quality monitoring, ambient air quality monitoring.) iv) Plantation at landfill site Closure of landfill site and post care. 	The site has been fenced by pucca boundary wall and there is office/ caretaker room. An entry gate has also been constructed. Others work would be done as per guidance of SUDA/any agency. There is no open land the waste had been accumulated within the concrete boundary wall of the site. Though there is a canal adjacent to the boundary wall, i.e. completely dry even in monsoon and that canal are not connected with any agricultural field.	12 months



Before the National Green Tribunal
Principal Bench, New Delhi

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KHARAGPUR MUNICIPALITY



Mr. DIPANKAR PAUL
Advocate
C/o. Mr. SWAPAN BANERJEE
Advocate
High Court, Calcutta
Bar Association, Room No.5